

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
T.A. No.

18

199 2

DATE OF DECISION 1.1.93

P.V. Raju and N.C. Venugopalan Applicant (s)
Nair

Mr. P. Sivan Pillai

Advocate for the Applicant (s)

Versus

union of India through General Respondent (s)
Manager, Southern Railway, Madras-3 and Others

Mr. M.C. Cherian

Advocate for the Respondent (s)

1 to 3

CORAM :

The Hon'ble Mr. N. Dharmadhan, Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? As
3. Whether their Lordships wish to see the fair copy of the Judgement? As
4. To be circulated to all Benches of the Tribunal? As

JUDGEMENT

Mr. N. Dharmadhan, Judicial Member

The applicants are Station Masters Grade-III. They are aggrieved by the refusal of the respondents to transfer them to Trivandrum Division, taking into consideration their priority, in preference to Respondents 4 to 12.

2. At the time when the case was taken up for final hearing, learned counsel appearing on both sides agreed that the first relief in this case does not survive in view of the subsequent order passed by the Railway transferring the applicants to Trivandrum Division considering their request. According to the learned counsel for the applicants the only further grievance of the applicants is regarding their seniority over R 4 to 12 in the Trivandrum Division. He submitted that identical question has been decided by this Tribunal in O.A. 956/90 and OA 160/91 and the application

itself can be disposed of directing the respondents to consider the seniority of the applicants in the light of the judgments referred to above.

3. The learned counsel for the respondents submitted that the seniority of the applicants will be considered in accordance with law if a direction is given by the Tribunal.

4. Having heard learned counsel for both sides, I am of the view that the application can be closed directing the applicants to file a detailed representation before the third respondent for fixation of their seniority in the light of the law laid down by the Tribunal within a period of two weeks from the date of receipt of a copy of the judgment. ^{9 do & 2} If such a representation is filed as directed above, the third respondent shall dispose of the same within two months from the date of receipt of the representation.

5. In the result, the application is disposed of on the above lines.

6. There shall be no order as to costs.

N. Dharmadhan
7.1.93.
(N. Dharmadhan)
Judicial Member
7.1.93

kmn